

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 32

C.P. (IB)/981(MB)2023

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES: SMALL INDUSTRIES DEVELOPMENT
BANK OF INDIA (SIDBI) V/s HITESH
SUBHASH PUNJANI

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Narendra Singh, Ld. Counsel for the Petitioner present. None present on behalf of the Personal Guarantor.
2. Ld. Counsel for the Petitioner submits that the notice has been served through affixture on the conspicuous part of the property of the personal guarantor.
3. Later on, at 1:15 P.M., Mr. Hitesh Subhash Punjani, the Personal Guarantor in person appeared and seeks time to engage a counsel and file reply.
4. The Personal Guarantor is directed to file reply within two weeks after duly serving the copy to the other side.
5. List this matter on 22.04.2024.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)